

lotment|Cash Branch 1st January, 1978 is—

Administration	3
Allotment Branches	21
Cash	14

(d) In view of (a), the question does not arise

लोदी कालोनी नई दिल्ली में दुकानें

9679. श्री अरविंद नेताम : क्या निर्माण और आवास मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या पिछली सरकार के शासन काल में लोदी कालोनी, नई दिल्ली में सरकारी कर्मचारी पूछताछ कार्यालय के निकट कुछ दुकानों का निर्माण किया गया था ;

(ख) इन दुकानों की संख्या कितनी है और उन पर सरकार द्वारा कितनी धनराशि खर्च की गई है ;

(ग) उन व्यक्तियों के नाम क्या हैं, जिनको ये दुकानें आबंटित की गई थी ;

(घ) यदि इन दुकानों का भ्रष्टाचार आबंटन नहीं किया गया है, तो किराए के रूप में कितनी हानि हुई है ;

(ङ) इनको कब तक आबंटित करने का विचार है ; और

(च) उनको किस आधार पर आबंटित किया जाएगा ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री श्रीधर नारायण सिंह) :

(क) से (च) यह सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

12.00 hrs.

RE: MOTIONS FOR ADJOURNMENT

MR. DEPUTY-SPEAKER: First, I will give my observation. Please sit down.

I have received notices of Adjournment Motions from Shri G. M. Banatwalla, Shri K. K. Goyal, Shri Ramavatar Shastri, Shri P. K. Kodiyani, Shri Vijay Kumar Yadav, Shri Rasheed Masood, Shri Ram Vilas Paswan, Shri Rajesh Kumar Singh, Shri E. Balanandan, Shri Satyasadhan Chakraborty, Shri Bapusaheb Parulekar, Shri Chandrajit Yadav, Shri K. M. Madhukar, Shri Amar Roy Pradhan, Shri Niren Ghosh, Shri Satish Agarwal and Shri Chitta Basu regarding widespread riots flaring up at Biharsharif on 1st May, 1981, loot and arson resulting in the death of more than ten persons. . .

SHRI CHITTA BASU (Borasat): It is nineteen.

MR. DEPUTY-SPEAKER: I am reading out only what you have given in your notice.

SHRI CHITTA BASU: I have given 19.

MR. DEPUTY-SPEAKER: . . . and injuries to a large number and the panic among the communities.

The notices of Adjournment Motions relate to a sensitive matter of law and order which is a State subject.

(Interruptions)

MR. DEPUTY-SPEAKER: Please listen to me. I have not concluded.

According to the approved guidelines, matters relating to law and order in States 'may not be allowed in the Lok Sabha'. We have also to be careful in our observations least any inadvertent remarks may aggravate the situation and accentuate the difficulties. I would, therefore, urge the Members to exercise restraint.

[Mr. Deputy-Speaker]

The Members have already been informed that the consent for moving the Adjournment Motions has been withheld.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): In this House you had already discussed these community clashes previously.

MR. DEPUTY-SPEAKER: I have made my point very clear.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, we have got only one more week. Therefore, time is very much precious. Would you all kindly cooperate?

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY: Time and again we have discussed these communal clashes. Why not we discuss it now? Did we not discuss Moradabad clashes for two-and-a-half hours? If the House does not discuss it, it becomes ineffective.

(Interruptions)

MR. DEPUTY-SPEAKER: I have already made my observation. If you are not satisfied with my observation, come and meet me in my Chamber. We will discuss it. You can definitely come and meet me in my chamber.

(Interruptions)

SHRI CHITTA BASU: Sir, this matter relating to the law and order situation has to be within the jurisdiction of the State Government. It is a fact, but it is the duty of the Central Government to protect the life and property of the minorities of our country. Since the minorities are affected and the situation in Bihar is very serious...

(Interruptions)

MR. DEPUTY-SPEAKER: This is why I said that. Mr. Chitta Basu, please listen. You can come and meet me in my Chamber.

(Interruptions)

SHRI CHITTA BASU: The House is entitled to discuss. (Interruptions). Shall I conclude...

(Interruptions)

MR. DEPUTY SPEAKER: I would make it very clear. When one Member speaks, every Member of the House must cooperate with me and allow him. I have allowed Mr. Chitta Basu, Now, I am allowing Mr. Balanandan.

(Interruptions)

MR. DEPUTY-SPEAKER: Please hear what he is saying.

SHRI E. BALANANDAN (Mukundapuram): This is not a question to be taken lightly here. This is a question of minority communities. The minority communities have been attacked and killed. The police tried to protect them. Therefore, this is a question to be discussed in the House. So, you should allow this.

SHRI BAPUSAHEB PARULKAR (Ratnagiri): Sir, I am on a point of order.

(Interruptions)

MR. DEPUTY-SPEAKER: All of you may please sit down. He is on a point of order.

(Interruptions)

SHRI BAPUSAHEB PARULKAR: I rise on a point of order under proviso 2 to Rule 60. I would request you to kindly bear with me for a moment and go through this which says:

"Provided further that where the Speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing consent read the notice of the motion..."

Sir, you have done this. You have read the motion. If that is done, further it is mentioned here the Minister or Member concerned, makes a brief statement of facts.

Now, you have partly done the first part of it. Therefore, we have a right to make our statements and the collection of material is to be done on the floor of the House, not from the Chamber. There is no provision in the rule for collecting information in the Chamber. That has to be done on the floor of the House.

One more thing. You are not allowing us to raise an issue being a law and order situation. But when we are discussing the Bill about disturbed areas, the Minister makes the statement that while law and order is a State subject the over-all responsibility continues to be that of Central Government and to that extent the Central Government has to share the responsibility of the State Government. When the question of Bill arises, Government makes this statement but when the question of calling attention comes, you tell us that this is a law and order problem and that it is a State subject. This matter is a very important matter.

MR. DEPUTY-SPEAKER: Other Hon. Members, please sit down.

श्री राम विलास पासवान (हाजोपुर)
उपाध्यक्ष महोदय, मैं वहाँ गया हुआ था। वहाँ टेंशन है। वहाँ 19 नहीं 70 लोग मरे हैं माइनोरिटी के और पुलिस के। वहाँ प्रशासन चुगचाप है। ऐसी परिस्थिति में वहाँ और भी भयंकर घटना हो सकती है और भी आग भड़क सकती है। अतः स पर राज में इमोजिबिटोली विचार हो।
1 केन्द्रीय सरकार यहाँ पर है, वही स्टेट सरकार काम कर रही है। वहाँ के प्रशासन द्वारा इस आग को भड़काया जा रहा है। वहाँ ला एण्ड आर्डर बिल्कुल ठीक

नहीं है। इसलिये वहाँ की सरकार को बरखास्त कीजिये। वहाँ विद्यार्थी भी मारे गये हैं। ऐसी घटनाएँ वहाँ घटी हैं।

MR. DEPUTY-SPEAKER: I made it very clear to the House when the West Bengal question was being discussed that we cannot discuss here the law and order situation in any State. Parliament cannot discuss. That is the point.

Mr. Lakkappa what do you want?

SHRI K. LAKKAPPA (Tumkur): I would like to submit and ruling is already there by the Speaker and the Deputy Speaker stating that the law and order situation is a State subject. When hundreds and hundreds of people of my Party and minorities were being killed in West Bengal, when a discussion was raised on this matter, it was ruled out.

MR. DEPUTY-SPEAKER: I have made my observation. You can come and meet me in the Chamber.

SHRI SATYASADHAN CHAKRABORTY: The House has a right to discuss this matter.

MR. DEPUTY-SPEAKER: Mr. Hari-kesh Bahadur.

SHRI HARIKESH BAHADUR (Gorakhpur): The Home Minister is here. You can just ask him kindly to make a statement in the House. It is a very serious matter.

श्री मनोराम बागडी (हिसार) :
उपाध्यक्ष जी, यह सवाल न पक्ष क है, विपक्ष का है। यह सवाल अमन-चैन और व्यवस्था का है। यानी केन्द्र की जिम्मेदारी है कि वह माइनोरिटी, अकालिदतों शेड्युल्ड कस्ट्स के लोगों की रक्षा करे जब भी ऐसी बात हो तो शासन को ऐसा प्रस्ताव कर के इस पर रोक लगानी चाहिये यह चीज ठीक नहीं है। अगर यह आज लग गयी तो . . . (व्यवधान)

MR. DEPUTY-SPEAKER: I have already made my observation. You can come and meet me. You are a senior Member. Mr. Banatwalla.

श्री मनी राम बागड़ी : उपाध्यक्ष महोदय मैं शोक के नाते से नहीं बोला हूँ। मैं शासक पार्टी से यह बात बोल रहा हूँ कि शासन और देश की जिम्मेदारी आपकी है। इतने महत्वपूर्ण सवाल से कतराओ नहीं, इसको सदन में लाओ।

MR. DEPUTY-SPEAKER: 377 has been allowed. I have allowed 377. Mr. Bagri, please sit down. I have called Mr. Banatwalla.

SHRI G. M. BANATWALL (Pon-nani): I too have given notice of an Adjournment Motion. In view of the fact that a large number of persons are missing, in view of the fact that even the para-military forces have been ineffective and there is spread of violence, and....

MR. DEPUTY-SPEAKER: I have allowed 377....

SHRI G. M. BANATWALLA: ..and in view of the fact that the overall responsibility is that of the Central Government, the army must be called in. A statement should come from the Home Minister. (Interruptions).

MR. DEPUTY-SPEAKER: Mr. Indrajit Gupta. All other hon. Members will please sit down. Except Mr. Indrajit Gupta's what the other hon. Members say will not go on record.

(Interruptions)**

SHRI INDRAJIT GUPTA (Basirhat): While you can exercise your discretion to disallow any Adjournment Motion—there is no doubt about that—the argument you have put forward is that it is a law and order situation pertaining to a State. It is

a general proposition, I agree, but in all cases—the experience of the House proves, the history of the House shows—where the question of security and safety of minorities is concerned, it cannot be treated just as a State subject, it is the responsibility of the Central Government. Only the other day we discussed the Gujarat situation here. Why was it allowed to be discussed in that case? Because it involved the security of Harijans and Scheduled Castes. Here the question of other minorities is concerned. Therefore, if you want to rule it out, you can rule it out, but do not rule it out on this ground.... (Interruptions).

MR. DEPUTY-SPEAKER: I want to make a request. Mr. Indrajit Gupta and other leaders of the Opposition may come and meet me in my Chamber...

SHRI INDRAJIT GUPTA: What is there in the Chamber? This is not a private affair.

(Interruptions).

MR. DEPUTY-SPEAKER: I have already made my observations. You can come and meet me in my Chamber. We can definitely come to some conclusion.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, we have got only one week left and we have got a heavy agenda. (Interruptions) Please listen to me. Professor, you know the rules. When I am on my legs, every one of the hon. Members shall sit down. Please sit down. There is only one week's time left. I have already made my observations. If any hon. Member or leaders of political parties are aggrieved, they can come to me, we shall discuss and we can take any decision acceptable to the House and acceptable under the rules. Therefore, I would make this appeal. We may not have time. For important discussions we

are not having time. Therefore, we have got to put them only after 6 O'Clock. But then there is the question of quorum. Therefore, I would meet me in my Chamber. (Interruption) Jit Gupta and others may come and meet me in my Chamber. (Interruptions). Now, with your permission, I am going on to the next item. Papers to be laid on the Table....

श्री मनो राम बागड़ी (हिसार) :
मुसलमानों की निमर्म हत्या के विरोध में हम सदन त्याग करते हैं। चूंकि आप इसकी इजाजत नहीं दे रहे हैं, हम वाक आउट करते हैं।

[Shri Mani Ram Bagri and some other hon. Members then left the House]

12.13 hrs.

RE: QUESTION OF PRIVILEGE

SHRI K. LAKKAPPA (Tumkur): One minute, Sir. I have given notice of a question of privilege against the Chief Justice of India and another judge of the Supreme Court. That is pending before you. What action have you taken?

MR. DEPUTY-SPEAKER: It is receiving attention.

SHRI K. LAKKAPPA: What has happened to that?

MR. DEPUTY-SPEAKER: It is receiving attention.
(Interruptions)

SHRI K. LAKKAPPA: It is not enough.. (Interruptions).

MR. DEPUTY-SPEAKER: Please sit down. Shri K. Lakkappa had given a notice of question of privilege regarding certain reported remarks by the Chief Justice and another Judge of the Supreme Court. A factual note has been called for. The matter is under consideration. I am going to the next item.

Papers to be laid on the Table.

12.16 hrs.

PAPERS LAID ON THE TABLE

EXPORT POLICY, APRIL 1981—MARCH, 1982 AND IMPORT POLICY, APRIL, 1981—MARCH, 1982

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table:

(1) A copy of the Export Policy, April, 1981—March, 1982 (Hindi@ version).

(2) A copy of the Import Policy, April, 1981—March, 1982 (Hindi@@ Version). [Placed in Library. See No. LT-2478/81].

ANNUAL ACCOUNTS OF SCHOOL OF PLANNING AND ARCHITECTURE, NEW DELHI FOR 1979-80 REVIEW ON AND ANNUAL REPORT OF KENDRIYA VIDYALAYA SANGTHAN, NEW DELHI FOR 1979-80 AND A STATEMENT FOR DELAY, NOTIFICATION UNDER CHILDREN ACT, 1960 ETC. ETC.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1979-80 along with Audit Report

@English version was laid on The Table.

@@English version was laid on the Table on 3rd April, 1981.